

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-34/2020/3052 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Bobita Kshetry,
District & Sessions Judge,
Biswanath, Biswanath Chariali.

Dated Guwahati, the 15th May, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJ(BN) 1422 dtd. 06.05.2025.

Madam,

With reference to the above, I am directed to inform you that your prayer for **16 (sixteen) earned leave w.e.f. 26.05.2025 to 10.06.2025** (prefixing 24.05.2025 and 25.05.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 23.05.2025 till the morning of 11.06.2025**, has been granted. You are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge (FTC), Biswanath and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-34/2020/ 3053-3054 /A, dated 15.5.2025

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of duly filled in leave application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

15.05.25

JT. REGISTRAR (VIGILANCE)

[Signature]